## NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH**

**CHENNAI** 

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/06/2017 AT 02.30 PM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIO, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

**PETITION NUMBER** 

: TCP/4/ (IB)/2017

NAME OF THE PETITIONER(S) : CMI ENERGY INDIA PVT LTD

NAME OF THE RESPONDENT(S) : EASUN REYROLLE LTD

**UNDER SECTION** 

: 433(e) (f)

S.No. NAME (IN CAPITAL)

DESIGNATION

**SIGNATURE** 

REPRESENTATION BY WHOM

V. SVRIII

Comm & Hebitium U. Sam

## **ORDER**

Counsel for petitioner present. He filed an affidavit of proof of service of notice on the respondent which is taken on record. Counsel for respondent present and filed vakalat. Counsel for petitioner is directed to file an affidavit and bank statement in view of Section 9(3)(b)(c) of I&B Code, 2016 within seven days. The matter is posted for arguments. Put up on 13.07.2017 at 02.30 P.M.

J. J. i jagerelesen

(S.VIJAYARAGHAVAN) MEMBER (TECHNICAL)

(CH. MOHD. SHARIEF TARIQ) (MEMBER (JUDICIAL)